

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 289/TT/2020

- Subject** : Revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for three assets under Dulhasti Transmission System in the Northern Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. The instant petition is filed for revision of transmission tariff for the 2004-09 and 2009-14 tariff periods; truing up of transmission tariff of the 2014-19 tariff period; and determination of transmission tariff for the 2019-24 tariff period for the following transmission assets under Dulhasti Transmission System in the Northern Region:
- Asset-a:** 400 kV D/C Dulhasti-Kishenpur Transmission Line with associated bays;
- Asset-b:** 400 kV Kishenpur-Wagoora Transmission Line along with associated bays at Kishenpur and Wagoora Sub-Stations; and
- Asset-c:** ICTs at Kishenpur.
- b. The date of commercial operation (COD) of Asset-a, Asset-b and Asset-c was 1.4.2007, 1.11.2006 and 1.10.1997 respectively;



- c. The tariff of the 2009-14 tariff period was trued up and tariff of the 2014-19 tariff period for the Combined Asset (Asset-a and Asset-b combined) was approved by the Commission *vide* order dated 11.1.2016 in Petition No. 366/TT/2014 and that of Asset-c was approved by the Commission *vide* order dated 15.2.2016 in Petition No. 149/TT/2014;
 - d. The true-up of tariff of the 2014-19 tariff period and tariff of the 2019-24 tariff period is claimed based on the capital cost allowed for the Combined Asset *vide* order dated 11.1.2016 in Petition No. 366/TT/2014 and the capital cost allowed for Asset-c *vide* order dated 15.2.2016 in Petition No. 149/TT/2014;
 - e. No Additional Capital Expenditure (ACE) has been claimed during 2014-19 and 2019-24 tariff periods. However, there may be ACE in case of Asset-a due to RoW/compensation issues. Due to uncertainty, the Petitioner may be granted liberty to claim the ACE amount, if any, incurred at the time of true up of transmission tariff for the 2019-24 tariff period;
 - f. The information sought in the Technical Validation letter was submitted *vide* affidavit dated 6.7.2021 and rejoinder to the reply of Uttar Pradesh Power Corporation Ltd. has been filed *vide* affidavit dated 2.8.2021.
3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

